Name of the Corporate Debtor: Abhijeet Infrastructure Ltd

## Annexure-3 Date of commencement of CIRP: 05.02.2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs)

List of creditors as on: 26.11.2025

Sl.	Name of creditor	Details of claim received		Details of claim admitted						Amount of	Amount of	Amount of	Amount of claim	Remarks, if any
No.		Date of	<b>Amount Claimed</b>	Amount of	Nature of claim	Amount	Amount	Wheth	% of	contingent	any mutual	claim not	under verification	
		receipt		claim admitted		covered by	covered by	er	voting	claim	dues, that	admitted		
						security	guarantee	related	share in		may be set-			
						interest		party?	CoC		off			
1	State Bank of India (incl	18-Feb-25	6,34,60,04,763	6,34,60,04,763	Secured Creditor	Yes	No	No	8.14%	-	-	-	-	Please refer note 1 & 2
	e-SBBJ and e-SBH)													
2	Punjab National Bank	17-Feb-25	2,31,42,43,098	2,31,42,43,098	Secured Creditor	Yes	No	No	2.97%	-	-	-	-	Please refer note 1 & 2
3	Union Bank of India	14-Feb-25	2,00,03,79,446	2,00,03,79,446	Secured Creditor	Yes	No	No	2.57%	-	-	-	_	Please refer note 1 & 2
		(Original)												
		02-Jun-25												
		(Revised)												
4	Bank of India	12-Feb-25	3,33,64,23,332	3,29,11,89,884	Secured Creditor	Yes	No	No	4.22%	-	-	4,52,33,448	-	Please refer note 1 & 2
		(Original)												
		03-Nov-25												
		(Revised)												
5	Indian Overseas Bank	18-Feb-25	1,50,71,26,339	1,50,71,26,339	Secured Creditor	Yes	No	No	1.93%	-	1	-	-	Please refer note 1 & 2
6	Bank of Baroda (e	18-Feb-25	1,12,85,87,931	1,12,85,87,931	Secured Creditor	Yes	No	No	1.45%	-	-	-	-	Please refer note 1 & 2
	Vijaya Bank)													
7	ASREC (India) Ltd	18-Feb-25	1,11,84,08,513	1,11,84,08,513	Secured Creditor	Yes	No	No	1.43%	-	-	-	-	Please refer note 1 & 2
	assignee of Karnataka													
	Bank													
	TOTAL	17,75,11,73,423	17,70,59,39,975		-		-	22.72%	-	-	4,52,33,448	-		

## Notes:

1 Please note that information relating to books of accounts/Company's records including as per Companies Act, 2013/financing documents, audited financial statements along with notes and audit reports from Corporate Debtor are not fully available in respect of outstanding dues and application under section 19(2) of IBC has been filed by the RP before the Hon'ble NCLT for non-cooperation from the suspended Board and unavailability of information and the application is pending.

Please further note that the list of creditors is based on claims filed and submitted, and claim status and admitted amount of the claim are based on the available information, verification of the claim documents, additional clarifications/information and the documents which have been provided by the financial creditors.

- 2 Bank of India has submitted revised claim dated 03 November 2025 on account of its error in the computation/calculation as per email dated 24 November 2025. It may be noted that as per Regulation 13(1B), in the event that claims are received after the period specified under sub-regulation (1) of Regulation 12 and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the resolution professional, as the case may be, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. As per above Regulation, same has been categorised as acceptable, verified and admitted
- 3 The details of security interest as per claim documents is annexed as Annexure 1

## Annexure 1

## **Security Details:**

Particulars	Description	
Primary		
	a) First mortgage and charge on the Project present and future movable and immovable assets, on pari-passu basis with other participating lenders.	
	b)Assignment of all the Project contracts (including insurance policies, right, titles) to SBI/ Other lenders	
	First charge on all the bank accounts of the Borrower related to the project through which the disbursement of term loan would be undertaken	
Collateral	Second Charge on current assets of the project on reciprocal basis with other Working Capital Lenders.	
Personal Guarantee	ll Guarantee i) Mr. Manoj Jayaswal ii) Mr. Abhishek Jayaswal	